

1	2	3	4	5	6	7	8
11	Meghalaya	548	1,100	-	-	-	-
12	Manipur	140	290	-	-	-	-
13	Nagaland	-	-	-	-	6923	9,230
14	Orissa	2920	10,000	-	-	-	-
15	Rajasthan	-	-	2550	3,850	-	-
16	Tripura	2230	4,000	2290	4,050	-	-
17	Tamil Nadu	116.07	20,269	7984	11,349	350	500
18	Uttar Pradesh	58.00	8,500	-	-	-	-
Total		53473	1,07,781	55555	84,817	37085	56,650

HMT and KINFRA Joint Venture

5531. SHRI P.C. CHACKO: Will the Minister of INDUSTRY be pleased to state:

(a) whether the Government of Kerala has sent a representation to the Union Government for resumption of 400 acres of land now in possession of Hindustan Machine Tools, Kalamassery as per the Kerala Land reforms Act and also proposal of HMT and KINFRA for the formation of Joint Venture Commission to set up an Industrial Park;

(b) if so, whether the representatives of the HMT and KINFRA held discussions and drafted Memorandum of understanding about equity share allotment by KINFRA to HMT;

(c) whether the Union Government's approval for signing of the MOU is awaiting since long;

(d) if so, the reaction of the Government thereto; and

(e) the time by which the final decision is likely to be taken?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN): (a) Kerala Industrial Infrastructure Development Corporation (KINFRA) had approached HMT for setting up of a Joint Venture Industrial Park in about 400 acres of land at HMT IV, Kalamassery. The various aspects of the proposal were being discussed in the light of the exemption granted earlier by the State Government for utilisation of the land under Kerala Land Reforms Act, 1963. In the meantime, the State Government vide G.O. Dated 28.8.95 resumed 400 acres of land. Since the proposal was not finalised, HMT obtained a stay against the resumption of the land from the Kerala High Court.

(b) HMT and KINFRA agreed to a draft MOU for setting up of the Joint Venture Industrial Park envisaging transfer of 360 acres of land to the State Government for setting up of the Joint Venture including 50 acres for Kerala State Housing Board. HMT would be compensated in the

form of equity in the Joint Venture Company to the extent of Rs. 7.2 crores in consideration for the transfer of the said land.

(c) Approval of the Union Government was sought. However, the Board of Directors reconsidered the matter and decided not to pursue the Joint Venture with KINFRA because it would not be beneficial to HMT. Hence, HMT withdrew the proposal.

(d) The question does not arise.

(e) The question does not arise.

Common Approach for Nine PSUs

5532. SHRI ANNASAHIB M.K. PATIL: Will the Minister of INDUSTRY be pleased to state:

(a) whether the Government have called a meeting of the Chief Executives of the Navratna (ninemegms) to finalise a common approach for globalisation of these undertakings;

(b) if so, the details of agenda discussed and strategy finalised/decision taken therein; and

(c) the details of agenda for action worked out for 1997-98 for strengthening "Navratna"?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN): (a) to (c) Yes, Sir. A meeting with CEOs of "Navratna" PSUs and senior representatives of the administrative Ministries was held recently to consider measures to make them global giants and further strengthen them by imparting greater financial and managerial autonomy. No decision has been taken and this is a continuous process.

Grid Capable Non-Conventional Power Generation

5533. SHRI SANAT KUMAR MANDAL: Will the Minister of NON-CONVENTIONAL ENERGY SOURCES be pleased to state: